

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2549/2001

New Delhi this the 28th day of May, 2002.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Smt. Beera Rawat,
Wd/o Late Mr. G.S. Rawat,
RZG-203/A, Raj Nagar Part-II,
Palam Colony, New Delhi. -Applicant

(By Advocate Shri Rajinder Khatter, proxy for Sh. M.L. Chawla)

-Versus-

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. The Chief of Naval Staff,
Naval Head Quarters,
New Delhi-110011.
3. The Flag Officer,
Commanding-in-Chief,
Eastern Naval Command,
Vishakhapatnam.
4. Director (Civilian Personnel),
Naval Headquarters,
Sena Bhawan,
New Delhi.
5. Director (Ex-Servicemen Affairs),
Naval HQ,
South Block,
New Delhi.

-Respondents

(By Advocate Shri M.K. Bhardwaj, proxy for Sh. A.K. Bhardwaj, Advocate)

O R D E R (ORAL)

By Mr. Shanker Raju, Member (J):

Heard the parties. Applicant impugns an action of the respondents whereby it has been intimated that as the position of the applicant in the compassionate appointment roster has not been changed and due to limited availability of vacancies it is not possible to offer out of turn appointment. Learned proxy counsel for the applicant stated that applicant's case was sympathetically considered in accordance with the scheme and she has been

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placed at serial No.10 of the roster prepared for the deserving candidates, to be accorded compassionate appointment.

2. Respondents have filed their reply and stated that since the matter has been referred to the Board of Officers for recommending the most deserving candidates for compassionate appointment and the recommendation of the Board is awaited and to be made shortly, decision regarding compassionate appointment to the applicant within the direct recruitment quota of 5% vacancies would be considered thereafter.

3. In this view of the matter and having regard to the fact that it is not denied that applicant's case was considered by the respondents and has been placed in the roster for compassionate appointment and as the Board of Officers are to make recommendation very shortly, the OA is disposed of with the direction to the respondents to take a final decision in this matter and thereafter consider the case of applicant for compassionate appointment as per the indigent condition of the family and having regard to the fact that she has already been enrolled in the roster for appointment on compassionate grounds, within a period of three months from the date of receipt of a copy of this order. No costs.

S. Raju
(Shanker Raju)
Member (J)

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